

श्री मधु लिमये (मुंगेर) : इसीलिए तो झंझट होता है। अभी इन्होंने किस चीज पर बयान दिया है, क्यों दिया है ? इसके बारे में ध्यानकर्षण का नोटिस दिया गया है। अभी तक मैं चुप था। अब मेरी बात सुनिये। बिलकुल अवैध तरीके से उन्होंने बीच में बयान दिया है। दिनेशसिंह जी के इस्तीफे के बारे में जो खबर छपी है उसके बारे में बाकायदा नोटिस दिया गया है। मंत्री को चाहिये कि उसके जवाब में बयान दें ताकि हम लोग प्रश्न पूछ सकें। इसीलिए तो झगड़ा होता है।

SHRI RAGHU RAMAIAH : I asked the House if they wanted to know it. They said 'Yes' Therefore, I gave the reply.

12.54 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED STATEMENT BY GEN. CARIAPPA CALLING FOR IMPOSITION OF MILITARY RULE IN INDIA

SHRI S. M. BANERJEE (Kanpur) : I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

Reported statement by Gen Cariappa calling for scrapping of the Constitution and imposition of military rule in India.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Mr. Speaker, Sir, my attention was drawn to the reported statement of General Cariappa suggesting the scrapping of the Constitution and imposition of President's rule in the country followed by spell of administration by the army. I considered this statement as most irresponsible and utterly uncalled for, General Cariappa met me on 11th March 1970 and informed me that his remarks were not correctly reported in the Press.

SHRI S. M. BANERJEE : This appeared in the *Times of India* on the 10th March, 1970, It Seems that there was a contradiction also by Gen. Cariappa. There was a statement of the Home Minister also. (*Interruptions*) we wanted to raise the issue, Sir, because it is not Gen. Cariappa only but a section of those right reactionary elements who are the enemies of parliamentary democracy and who are starting a whispering campaign in the country that there should be a military rule. And that is why, Sir, some of the ex-Army Generals and some of the ex- I. C. S. officers are members of this particular party. They want to perpetuate this idea of a military rule.

SHRI PILOO MODY (Godhra) : And some Ex- Communists also.

SHRI S. M. BANERJEE : I do not want this sort of uncouth behaviour and interruptions. So, Sir, I would like to know if General Cariappa is a Government pensioner and he is doing politics at the cost of Government money.

AN HON MEMBER : He is a free man.

SHRI S. M. BANERJEE ; He is a pensioner. Mr. B. T. Ranadive was a free man. Mr. A.K. Gopalan and Mr. Namboodripad were free man. When he said something about the Constitution, there was a furore in this House, by these so-called champions of Parliamentary democracy who pounced upon them for a pound of flesh and said this was very bad. But now it a question of Gen. Cariappa. I would like to know as to what action is being taken against Gen. Cariappa, whether Government will seriously consider it fit to warn him that any recurrence of such a statement from him would amount to forfeiture of his pension, because it is said here: General Cariappa said he had been asked by many important politicians, including Congressmen of both factions, if the Indian army was capable of taking over the ruins of Government'. So, Sir, both the factions, I mean, both the Indicate and the Syndicate have something to do with this question. (*Interruption*)

12.56 hrs.

[MR. DEPUTY SPEAKER in the chair]

MR. DEPUTY SPEAKER : I am not able to catch. If there is too much of conversation in between, I am not able to listen to the hon Member, *(Interruption)* Unfortunately. Mr. Piloo Mody has a big booming voice.

SHRI S. M. BANERJEE : I am happy that Home Minister has said that it is highly irresponsible; but, Sir, apart from that I would like to know this. What action is being taken against such irresponsible utterance of Gen. Cariappa? And, has he been told clearly that if he goes on doing such things his pension will be stopped?

SHRI Y. B. CHAVAN : I understand the hon Member's anxiety when some wrong views which have the dangerous connotations in them were expressed; certainly we should all be concerned; and so am I concerned about it and that is why even without waiting for the Call Attention notice in the House I gave my reactions immediately I read the statement because such ideas are to be fought; there is no doubt about it. General Cariappa is certainly a pensioner but we have not thought of starting any action about the pension.

SHRI S. S. KOTHARI : (Mandsaur) We are opposed to all statements or activities directed at subverting the Constitution, whether they emanate from Gen. Cariappa or Mr. Namboodiripad or anybody else. Such statements which create disaffection and disruptive ideas undermine discipline and democratic norms in the country. Government must curb with a firm hand any such tendencies from wherever they may emerge we firmly believe in democracy, and my party does that, and under no circumstances are we prepared to countenance any dictatorship, whether it be of the fascist variety or the communist variety or military rule, Gandhiji once said in another context 'Freedom is my birthright' We are not prepared to barter our fundamental rights or our liberties for anything else in the world.

Secondly, such statements are symptomatic of the malaise in the body—politic. It is because democracy has been brought into disrepute by the conduct of politicians, the politics of conscience, the politics of defecations and the tendency of this Government

to topple State Governments run by rival parties. You must have observed that now orissa is being threatened and it is under pressure. Such things are heppening in this country.

MR. DEPUTY-SPEAKER : What is the hon. Member's question?

SHRI S. S. KOTHARI : Law and order in various parts of the country is being threatened and people are suffering from unemployment poverty inflation and high tanation. That is the reason why there is so much of dissatisfaction and why common people, Members of Parliament, as somebody said in the other House, and like Gen. Cariappa some times say that there should be military rule. Those are symptoms. I want a proper diagnosis of the diseas, so that we can eliminate from the body-politic all this talk of military rule.

Now, I come to my main question. what steps are the Government of India taking to ensure that the Consilttution is protected from disruptive tendencies and that no person, whether it Gen. Cariappa or Mr. Namboodiripad, is allowed to make such statements and indulge in activities which tend to undermine democracy ?

Secondly, what the Home Minister has said, I believe, has made confusion worse confounded. Will Government institute an inquiry as to why there is discrepancy between the original press statement and the PTI statement that was placed before the Speaker and what Gen. Cariappa actually said? This should be properly inquired into. Will the hon. Minister do that ?

My last question is this, Gen. Cariappa met the prime Minister and also the Home Minister. What actually transpired? This is almost a mystery. Will the Home Minister kindly enlightend this House on that?

SHRI Y. B. CHAVAN : The hon. Member had started with a longish preamble, and in, his first remarks he has said that there is threat of subversion of Constitution from both the exteme right and extreme left, and I share that view. *(Interruptions)*

SOME HON. MEMBERS : Not extreme right.

SHRI S. S. KOTHATI : I did not say 'Extreme right' I do not know whether Gen. Cariappa is right middle or left.

SHRI NATH PAI (Rajpur) : Who is the extreme right and who is the extreme left ? Let him please elucidate that.

SHRI HARDAYAL DEVGUN (East Delhi) : Who are those who say that Constitution is not sacrosanct ?

SHRI Y. B. CHAVAN : Let him listen to me first. Let me be allowed to complete my reply. (Interruptions)

MR. DEPUTY - SPEAKER : Look here MR. Sheo Narain, I warn him... (Interruptions).

DR. RAM SUBHAG SINGH (Buxar) : Shri Sheo Narain is not here at your pleasure (Interruptions)

MR. DEPUTY - SPEAKER : I do not want a running commentary at my elbow. The Minister is giving his reply.

DR. RAM SUBHAG SINGH : You cannot take any action against him. . . (Interruptions)

MR. DEPUTY - SPEAKER : I am not going to be cowed down in this manner . . (Interruptions)

SHRI CHENGALRAYA NAIDU (Chittoor) : We are also not going to be cowed down.

MR. DEPUTY-SPEAKER : I do not want a running commentary to my elbow. (Interruptions)

SHRI VASUDEVAN NAIR (Peermadi) : On a point of order ?

SHRI TULSIDAS JADHAV (Baramati) : On a point of order.

MR. DEPUTY-SPEAKER : Let the Minister reply.

श्री तुलसीदास जाधव : उपाध्यक्ष महोदय, अभी दो मिनट पहले स्पीकर के इतना कहने

के बाद भी चेयर को इस प्रकार की बातें कही जा रही हैं कि आप यह क्यों कर रहे हैं, आप वह क्यों कर रहे हैं, आदि। आपको किसी न किसी वक्त यह प्रवृत्ति बन्द करनी होगी। मैं समझता हूँ कि इस हाउस में नब्बे परसेंट ऐसे सदस्य हैं, जो आप का आदेश मानने वाले हैं सिर्फ थोड़े से सदस्य ऐसा नहीं करते हैं। मुझे यह देख कर दुख हुआ कि श्री डा० राम सुभग सिंह ने आप से इस प्रकार की बातें कही। मेरा सुझाव है कि अगर कोई सदस्य आपकी इजाजत के बिना बोले तो वह रिकार्ड पर न जाये और न्यूजपेपर में भी प्रकाशित न हो।

SHRI SONAVANE (Pandharpur) : On a point of order. Your seat should not be occupied by anybody. It should be left vacant.

DR. RAM SUBHAG SINGH : It is incorrect to make the Deputy Speaker sit here.

SHRI SONAVANE : I want your ruling on this.

DR. RAM SUBHAG SINGH : This is the seat of the Opposition, not of the Deputy-Speaker.

MR. DEPUTY-SPEAKER : He has raised a point of order whether any Member can occupy the seat of the Deputy Speaker when the Deputy-Speaker is not there. I think I cannot give a ruling just now. This has to be considered by the Rules Committee or some other body.

DR. RAM SUBHAG SINGH : This is the seat of the Opposition. This should not be occupied by the Deputy-Speaker. This is the convention in all parliament.

श्री प्रकाशबीर शास्त्री (हापुड) : उपाध्यक्ष महोदय, मेरा निवेदन है कि अभी गृह मंत्री महोदय ने इस ध्यानाकर्षण-प्रस्ताव के संबंध में अपना वक्तव्य दिया है। शायद हममें से किसी दल का कोई भी सदस्य इस बात से सहमत नहीं होगा कि हमारे सविधान की

[प्रकाशवीर शास्त्री]

अवहेलना या अपमान किया जाये। यदि ऐसा किया जाता है, तो कोई भी उसका समर्थन नहीं कर सकता है। परन्तु गृह मंत्री ने अपने वक्तव्य में कहा है कि जेनेरल करिअप्पा का कहना है कि उनका वह वक्तव्य नहीं है, जो कुछ समाचार पत्रों में प्रकाशित हुआ है। हम यह जानना चाहते हैं कि वह वक्तव्य क्या है, ताकि उस पर प्रश्न पूछे जायें। वह वक्तव्य तो हमारे सामने आया नहीं है और सबाल पूछने शुरू कर दिये गये हैं।

MR. DEPUTY SPEAKER: Let the Minister reply.

SHRI Y. B. CHAVAN: The hon. member has asked me as to what transpired between Gen. Cariappa and me when he met me. Naturally I had with me only the statement which had appeared in the press. He said that he had given a copy of what he had stated to the Speaker. But as that copy was not with me, I could not naturally know exactly what was stated in that. But he explained to me that this particular statement that "the Constitution should be scrapped, the President should take over and it should be followed by army rule" this particular sentence is not there. Of course, I again tried to get a copy of what ever he has said. But he has said many other things also which, according to me, are equally objectionable. Naturally, I did not start a debate with him. He is an old man, a respected man. When he came, I listened to him. I told him that I would give the information to the House if I am asked as to what was your original statement, what was my reaction to it and also your statement to me that. You have not been properly reported; this fact I will report to the House.

SHRI S. S. KOTHARI: What about instituting an inquiry into the discrepancy with regard to the three statements, Gen. Cariappa's statement, the PTI statement and the newspaper report?

SHRI Y. B. CHAVAN: I do not think there is any need for Government to inquire into it. It is for him to do what he wants to do.

श्री जार्ज फरनेन्बीज (बम्बई-दक्षिण): उपाध्यक्ष महोदय, गृह मंत्री जिस ढंग से उत्तर दे रहे हैं, उससे हम बहुत प्रसन्तुष्ट हैं। उनके उत्तर में कोई स्पष्टता नहीं है। पहली बात यह है कि लोगों के मन से इस बात को हटाना बहुत जरूरी है कि सेना के हाथ में राज आने से कोई ईमानदारी से और सही ढंग से राज चलता है। अयूब खां का उदाहरण सामने है और अभी अभी उन्होंने की सरकार के एक बड़े अफसर ने यह कहा है कि अयूब खां तस्करों के राजा थे और दस करोड़ रुपये उन्होंने चोरी से कमाए हैं। दक्षिण अमेरिका में पलटन की ओर से चलने वाली जितनी सरकारें हैं वहां अभी अभी हमारी प्रधान मंत्री जा कर आई हैं वह कितनी गन्दी हैं, कितनी भ्रष्ट हैं, कितनी खराब हैं, उसकी भी जानकारी दुनिया के सामने है, वह भी रखना बहुत आवश्यक है उस सरकार को जो सरकार प्रजातंत्र में और संसदीय विचारधारा में विश्वास रखती है और मैं यह चाहता हूँ कि सिर्फ करियप्पा क्या बोले क्या नहीं बोले यहीं तक इस मामले को सीमित रखने के बजाय गृह मंत्री इन बातों पर लोगों के सामने कुछ सफाई करने का, कुछ शिक्षण देने का प्रयास करें कि सेना के हाथ में राज जाना यह जनता के किसी भी मसले को हल करना या कोई नई दिशा लाना, कोई नया आचरण लाना या भ्रष्टता का निवारण करना नहीं है, इसके लिए एक नई जागृति की जरूरत है। यह सब से पहली चीज होनी चाहिए और मैं पूछना चाहता हूँ कि क्या गृह मंत्री महोदय यह करेंगे।

दूसरा सबाल मेरा यह है कि जो उन्होंने यह स्टेटमेंट दिया है इसके कई जुमलों पर मेरी आपत्ति है। (1) उन्होंने कहा कि:

"Gen. Cariappa met me on the 11th February and informed me that his remarks were not correctly reported in the press."

तो उनके सही रिमार्क्स क्या थे? अभी अभी आपने थोड़ा बहुत उसका खुलासा किया।

लेकिन आपने कहा, बड़े बड़े आदमी हैं, बुजुर्ग आदमी हैं, हम उन की बहुत इज्जत करते हैं, हम भी बहुत इज्जत करते हैं, लेकिन उन्होंने कहा कि हम कैसे उनके साथ बहस में जायं तो यह बहस में जाने वाला मामला नहीं है, जनरल करियप्पा की राय को हिन्दुस्तान के सभी भ्रखबारों ने बड़े हरफों में देना उचित समझा तो उसकी कुछ हैसियत है, इसलिए हम यह जानना चाहते हैं उन्होंने जो आपसे बातचीत की, अगर उसमें यह नहीं कहा हो तो क्यों आप उनसे पूरा लिखित ढंग से खुलासा मांगेंगे कि उन्होंने सही मानों में क्या क्या कहा था और जो उनका बयान आया है उसका कौनसा अंश उन्होंने नहीं कहा था ? जैसे उन्होंने कहा है कि राजनैतिक दलों को बरखास्त करो तो क्या यह उन्होंने कहा था या नहीं कहा था ? अगर राजनैतिक दल बरखास्त हो जायं तो फिर राज कौन चलाए ? इसके बारे में उन्होंने कुछ कहा था या नहीं कहा था ? और क्या उन्होंने यह भी कहा था कि दोनों कांग्रेस दल के लोगों ने मुझ से आ कर पूछा कि क्या सेना सरकार चलाने की कूब्त रखती है, सरकार चला सकती है क्या ? तो यह आपने उनसे पूछा कि उन्होंने यह कहा था या नहीं कहा था ? .. (व्यवधान) ...

अध्यक्ष महोदय, गृह मंत्री महोदय हंसे नहीं । यह बड़ा गंभीर मामला है । मैं आपको बताता हूँ इसके पीछे बहुत भारी साजिश है । राज्य सभा के आपके मेम्बर श्री बीरेन राय ने आज से कई वर्ष पहले हिन्दुस्तान में नहीं विदेश में यह कहा था कि हम भी इन्तजार कर रहे हैं कि सेना को कब बुलाया जाय । मैंने इस सदन में उस बात को उठाया था । तो यह बड़ा गंभीर मामला है । इसलिए गृह मंत्री हमें यह बताएं कि आपने उनसे पूछा कि कौन हैं वह दोनों कांग्रेस के नेता या सदस्य जो उनसे इस बात को पूछ रहे हैं ? अगर आपने पूछा तो क्या उनका उत्तर आया ? और अगर नहीं पूछा तो क्या उनसे यह बात आप कब पूछेंगे !

तीसरे, क्या यह सही है कि जो वह माषण करने गए थे धनबाद में करियप्पा साहाब वह किसकी रैली में गए थे, मुझे किसी ने बताया कि आर०एस०एस० की तरफ से वह हुई थी । मुझे मालूम नहीं है, मैं आरोप नहीं लगा रहा हूँ । मैं गृह मंत्री से पूछना चाहता हूँ कि क्या यह सही है ; इसकी भी सफाई होनी चाहिए कि वह किसके जरिए, किसके बुलाने पर काहे के लिए वहा गए थे ;

अंत में अध्यक्ष महोदय, मैं कहना चाहता हूँ, मुझे गृह मंत्री के बयान के कुछ शब्दों पर आपत्ति है । आप यह कहते हैं :

"I consider the statement as most irresponsible and utterly uncalled for."

यह अटर्ली अनकाल्ड फार का अर्थ हमें कुछ ठीक नहीं लगता । ... (व्यवधान) हाँ, अंग्रेजी मुझे कुछ ठीक नहीं आती । लेकिन अटर्ली अनकाल्ड फार का अर्थ ऐसा कुछ तो नहीं है कि अर्थात् जो उन्होंने कहा है वह ठीक नहीं है लेकिन ऐसी परिस्थिति आ सकती है कि जब वह ठीक भी हो सकता है । तो इस का भी कुछ खुलासा मैं चाहता हूँ क्योंकि करियप्पा ने कहा है कि कांग्रेस के दोनों दलों के लोग हम से पूछ रहे हैं इसलिए हम उन से जानना चाहते हैं कि इरस्पॉसिबिल तो ठीक है लेकिन अटर्ली अनकाल्ड फार वाला मामला कुछ समझ में नहीं आता, यह आपने क्यों कहा, इस की सफाई आप करें ।

SHRI Y. B. CHAVAN : The hon. Member posed a question whether it was necessary to educate public opinion about the disastrous effects of military rule. I have no two opinions about that. That is the worst thing that can ever happen to any people in the world; All of us fought for our freedom. I did not express these views in the reply to the statement because the call attention motion raised a specific question referring to a particular part of the statement.

SHRI S. M. BANERJEE : We cannot give a call attention notice that long; we have to give it in three lines or four lines.

SHRI Y. B. CHAVAN : I have to give a specific reply to a specific point raised.

Then, as I said earlier, when General Cariappa came to meet me. I did not have his statement before me and I did not exactly know what he said nor did he have a copy of that statement. I could not cross-examine him (*Interruptions*) The purpose was not to cross examine.

AN HON. MEMBER : You could have asked for a copy of that statement.

SHRI Y. B. CHAVAN : The only copy he had, he had given to the Speaker, and obviously I could not ask him to get that copy. Later on when I got a copy I found out what the statement contained and it contained certain other statements which are equally objectionable; he has said that the parties should be disbanded etc.. (*Interruptions*) I could not ask him the question as to which Members of the Congress party he met and discussed. I have asked him at that time, but then I did not have that statement and I did not know that he had made such a statement.

AN HON. MEMBER : Now you can ask him.

SHRI Y. B. CHAVAN : What I should do further is a different matter. The hon. Member has taken objection to the latter part of my statement. I think he is reading in it meanings which are not there. I am reading English in a different way and he reads it in a different way. The word 'utterly' is very eloquent there.

श्री जार्ज करनेम्बीज : अध्यक्ष महोदय, मेरा पूरा उत्तर नहीं आया। मैंने पूछा है कि वह किस काम से वहाँ आये।...

श्री यशवंत राव चव्हाण : उसके बारे में मेरे पास कोई इतिहास नहीं है।

श्री जार्ज करनेम्बीज : तो आप को पूरी जानकारी लेकर सदन के सामने आना चाहिए। अध्यक्ष महोदय, आप मेरी बात सुनिए। एक तो मैं गृह मंत्री जी की बहुत इज्जत करता हूँ मैं उन पर कोई आरोप नहीं लगाना चाहता हूँ। लेकिन जिस टाइम्स आफ इंडिया में करिअप्पा साहाब का बयान छप कर आया है उसी बयान के बिलकुल नीचे उसी कालम में गृह मंत्री का अपना बयान है ... (बबबवान) ... अध्यक्ष महोदय, मैं सफाई चाहता हूँ गृह मंत्री महोदय से कि क्या जब जनरल करिअप्पा आपसे मिले तो टाइम्स आफ इंडिया का वह अंक या उस दिन के अखबारों का कोई अंक जिसमें करिअप्पा साहाब का बयान था, और जिसके बिलकुल नीचे आपका बयान था, वह आपने देखा था या नहीं ;

SHRI Y. B. CHAVAN : As a matter of fact, when I saw that statement on the ticker, read that statement of Cariappa on the Creed, I did not wait for its publication and I gave my reaction immediately I saw it.

श्री जार्ज करनेम्बीज : तो उसमें सारी चीजें थी ?

श्री यशवंत राव चव्हाण : जिस समय मैं देखा उसमें यह नहीं था। जो मैंने देखा और जिसके लिए मैंने आबजेकशन लिया उसमें उस वक्त वह बात नहीं थी।

SHRI P. GOPALAN (Tellicherry) : This statement of the former commander-in-chief has come in the wake of systematic efforts to build up public opinion in this country in favour of military take-over of this country. The recent trends of thought of some parties have established this fact and therefore this cannot be treated as a silly matter. In this connection, I should like to remind the House that on a previous occasion the Swatantra Party leader, Mr. Masani when he spoke in this House very clearly stated and threatened the Prime Minister of this country that if she continued in

the same path the fate of Soekarno & Nkrumah would overtake her.

Moreover, some of the leaders of the Swatantra party have also made such statements to this effect. Not only that. Recently, another gentleman who occupies a very high position in one of the Congress States has stated like this. I just quote a few sentences from his statement. He says :

"An unstable government is a weak government. A weak government can be intimidated. It is amenable to pressures. It attempts to survive by compromising the principles and by surrendering to threats. In a parliamentary form of government, the Prime Minister or the Chief Minister has to depend upon the support of legislators; Hankering for power and office is so great today that loyalty to parties, its leadership or even to principles is scarcely thought of."

He continues :

"Its only attempt will be to survive at whatever cost it may be. A government struggling for its existence can really have no objective other than to survive somehow."

He concludes by saying :

"Under these circumstances, it has to be carefully considered whether we should stick to the present form of democracy or to change it."

This statement was made by no other a person than by a Supreme Court judge, Mr. Justice Hegde.

MR. DEPUTY-SPEAKER : Please come to the question.

SHRI P. GOPALAN : I would like to know from the Minister, in view of the various statements made by many individuals as well as some parties, whether the Minister has tried to find out if any secret link exists between these parties and individuals and, if so, whether there is any foreign power behind it, whether any foreign agency is operating behind that.

I would specifically ask the Home Minister whether the Home Minister is aware of the fact that this gentleman, Mr. Cariappa, has been touring all over the country and forming ex-servicemen's associations in various parts of the country. Is the Home Minister aware of the fact that these are the types of activities in which Mr. Cariappa is indulging ?

MR. DEPUTY-SPEAKER : Only on question : not so many.

SHRI P. GOPALAN : May I know whether it is a fact that in 1962, during the India-China conflict, this same gentleman toured all over the country and delivered speeches and tried to create public opinion in favour of a military dictatorship in this country. Is the Home Minister aware of this fact also ?

SHRI Y. B. CHAVAN : I would like to deal with the last question first. As far as what Gen. Cariappa did in 1962 is concerned, I do not think he tried to create any feeling for military dictatorship. Certainly, he created, a strong opinion against the Chinese aggression at that time.

As far as Gen. Cariappa's views are concerned. I entirely disagree with him, and I personally consider that there are germs of dangerous thinking in it. I have no doubt about it.

At the same time, I do not think there is anything to believe that there is any conspiracy or secret understanding with any other ; particularly, as far as the other officers of the army are concerned, it would be very wrong to create even an indirect feeling that they entertain such ideas.

About Justice Hegde, I have seen what he has said, but I can only answer that question if I have got proper notice.

SHRI P. GOPALAN : This question was put by Shri Muraoli Maran, and the Home Minister's reply was that it is his personal opinion. That was his reply. What does the Home Minister say about it now ?

SHRI Y. B. CHAVAN : As far as his views are concerned, I do not agree with Justice Hegde also. (*Interruption.*)

श्री प्रताप सिंह (शिमला) : उपाध्यक्ष महोदय, मेरा प्वाइन्ट ऑफ़ वार्डर है। आप जानते हैं कि हिमाचल प्रदेश एक यूनियने टैरिटरी है, उसका सीधा सम्बन्ध होम मिनिस्ट्री से है, केन्द्रीय सरकार से है। आज वहाँ पर ला एण्ड आर्डर की हालत बहुत खराब हो गई है, हिमाचल प्रदेश के एक लाख कर्मचारी स्ट्राइक पर चले गये हैं—इस सरकार की गलती की वजह से ...

MR. DEPUTY-SPEAKER : What are you talking about ? This is no point of order.

13.25

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF NATIONAL INSTITUTE FOR TRAINING IN INDUSTRIAL ENGINEERING

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K. R.V. RAO) : I beg to lay on the Table:—

(1) A copy of the Annual Report of the National Institute for training in Industrial Engineering, Bombay, for the year 1968-69. [*Placed in Library. See No. LT-2832/70*]

(2) A copy of the Audit Report (Hindi and English versions) on the accounts of the National Council of Educational Research and Training for the year 1967-68. [*Placed in Library. See No. LT-2833/70*]

PAPERS UNDER COMPANIES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) : On behalf of Dr. Karan Singh, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) (i) Review by the Government on the working of the Ashoka Hotels Limited, New Delhi, for the year 1968-69.

(ii) Annual Report of the Ashoka Hotels Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) (i) Review by the Government on the working of the Janpath Hotels Limited, New Delhi, for the year 1968-69.

(ii) Annual Report of the Janpath Hotels Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-2834/70*]

ASSAM REORGANISATION (MEGHALAYA) (ELECTIONS TO THE PROVISIONAL LEGISLATIVE ASSEMBLY) RULES, 1970 ETC.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : On behalf of Shri V. C. Shukla, I beg to lay on the Table —

(1) A copy of the Assam Reorganisation (Meghalaya) (Elections to the Provisional Legislative Assembly) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 394 in Gazette of India dated the 2nd March, 1970, under sub-section(2) of section 77 of the Assam Reorganisation (Meghalaya) Act, 1969. [*Placed in Library. See No. LT-2835/70*]

(2) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

(i) G.S.R. 52 (Hindi and English versions) published in Gazette of India dated the 10th January, 1970.

(ii) G.S.R. 53 (Hindi and English versions) published in Gazette of India dated the 10th January, 1970.